

Licences under Wild Life (Protection) Act, 1972

1715. DR. VASANT KUMAR PANDIT: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of persons holding valid licences "for carrying on business in Trophy and Animal articles" as prescribed under the Wild Life (Protection) Act, 1972 as on 30th March, 1982, State-wise details;

(b) how many persons have applied for new licences under the Wild Life (Protection) Amendment Act 1982, State-wise;

(c) how many of the above applicants have been granted new licences in each State; and

(d) what is the licence fee and what machinery has been set up to supervise the business in Trophy and animal articles?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) A statement is attached.

(b) to (d). Under the Wild Life (Protection) Act, 1972, the competent authority to grant new licences is the Chief Wild Life Wardens of the States and Union Territories. No Licences are issued by the Central Government. Licence fee is prescribed by the State Governments and the business of the licences is also supervised by the Wild Life wings of the State Forest Departments.

Statement

Name of the State/Union Territory	No. of licences issued under section 44 of the Wild Life (Protection) Act, 1972
1. Andhra Pradesh	Nil
2. Gujarat	10
3. Haryana	18
4. Himachal Pradesh	Nil
5. Jammu & Kashmir	251
6. Karnataka	8
7. Kerala	11
8. Madhya Pradesh	Nil
9. Maharashtra	41
10. Manipur	1
11. Nagaland	Nil
12. Orissa	Nil
13. Punjab	3
14. Meghalaya	3
15. Rajasthan	50
16. Sikkim	Nil

17. Uttar Pradesh	86
18. West Btngal	149
19. A. & N. Island	90
20. Arunachal Pradesh	Nil
21. Dadra Nagar Haveli	Nil
22. Goa	5
23. Chandigarh	8
24. Delhi	106
25. Pondicherry	Nil
26. Lakshadweep Admn	Nil
27. Mizoram	Nil
28. Tamil Nadu	213
29. Bihar	N.A.
30. Assam	N.A.
31. Tripura	Nil
TOTAL	1048

NOTE: N.A.—Information not available.

The above information is based on figures reported by the States and Union Territories in 1981.

Protection of Indian Red Deer and Wild Ass of Saurashtra

1716. DR. VASANT KUMAR PANDIT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have taken any census of rare Wild-life species of Kashmir-Stag (Indian Red Deer) and Wild Ass of Saurashtra.

(b) if so, when and what was the number;

(c) if not, the reasons thereof;

(d) whether it is a fact that the number of Kashmir Stag has come down to 1950 and that of Wild Ass it has come down to 150 from 1250 over last 10 years;

(e) whether Wild Life experts and noted Naturalists have drawn the

attention of Government to these vanishing wild life species; and

(f) if so, what special steps are being taken to protect the Kashmir Stag and the Saurashtra Wild Ass?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) to (c) Latest status surveys of these species is being carried out by the concerned States authorities and the result would be known after some time.

(d) There was a decline in the population of the Kashmir-Stag and the Wild Life Ass in the past but on account of conservation measures adopted in recent years the status of these species is reported to be improving.